

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 316

IA-5144/2023, IA-5145/2023, IA-4466/2023

In

IB-1348(ND)/2019

IN THE MATTER OF:

M/s. Nisus Finance & Investment Managers LLP & Anr. Petitioner/Applicant

Vs.

M/s. Earthcon Universal Infratech Pvt. Ltd. Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016.

Order delivered on 26.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the GNIDA : Mr. Pankaj Pandey, Mr. Girish Tripathi Advs.

For the RP : Mr. Rishabh Jain Adv.

For AR of HB : Mr. Sanjay Khanna, Ms. Pragya Bhushan, Mr. Tarandeep Singh, Mr. Karandeep Singh Advs.

ORDER

IA-5144/2023, IA-5145/2023, IA-4466/2023

As agreed by the Ld. Counsel appearing for the parties, list the matter **on 29.04.2024** at 03:00pm for final arguments.

We make it clear that no further adjournment will be granted on the next date of hearing.

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)